NATIONAL COMPANY LAW TRIBUNAL SINGLE, BENCH CHENNAL



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/28/2017

NAME OF THE PETITIONER(S)

: SAIKIRAN MURALI

NAME OF THE RESPONDENT(S)

: ANURADHA MURALIDHARAN & 1

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

DCS for feels

R. Papmonasida T.K. Braskar Priyadarshini N Keusti

Counsel for 1st Regrandat

ORDER

PCS representing the petitioner present. Counsel for respondents present. Both the counsel filed a joint memo stating that both the parties have accepted to nominate Shri K Sundarrajan, FCA as a Valuer for valuation of shares. The memo is taken on record. Considering their submissions, Shri K Sundarrajan, FCA has been appointed as Valuer. The Valuer is directed to adopt the widely accepted method for valuing the shares and submit the report as per the balance sheet dated 31.3.2016. Both the parties are directed to furnish the required documents to the Valuer. The remuneration to the Valuer will be shared by both the parties equally. Put up on 30.11.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy Member (Judicial)

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